

(d) A Memorandum of Understanding between the European Union and the Government of India has been finalised and after its signing, the project will be implemented by the Union by the year 2003.

Regional and Development Plan of Maharashtra under CZMP'

2405. SHRI MADHAV RAO PATIL
SHRI D.S. AHIRE :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Maharashtra Government has submitted any request to consider the proposals of Regional Plan and Development Plans under Coastal Zone Management Plan;

(b) if so, whether the Government have refused to accept the request;

(c) if so, the reasons therefor;

(d) whether the State Government has again submitted the proposals for approval;

(e) if so, the reasons for delay in its clearance; and

(f) the time by which clearance is likely to be accorded to the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) to (c) The State Government of Maharashtra had submitted the draft Coastal Zone Management Plan of Maharashtra to the Ministry of Environment & Forests, which was approved by the Ministry of Environment and Forests vide letter No.J-17011/8/95-IA-III dated 27th September, 1996 along with certain conditions and modifications.

(d) to (f) The State Government of Maharashtra has submitted a proposal for amendments in the Coastal Zone Management Plan for Mumbai and Navi Mumbai, which has been received in the Ministry of Environment & Forests on 30.11.98. The proposal involves reclassification of certain areas within the Coastal Regulation Zone. The Maharashtra Coastal Zone Management Authority is required to submit recommendations on this proposal to the National Coastal Zone Management Authority, which, in turn, would submit the proposal to the Ministry of Environment and Forests for consideration and approval.

Tariff Rates for Major Ports

2406. DR. ULHAS VASUDEO PATIL : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether due to delay in announcing tariff proposals by Tariff Authority for Major Ports financial losses have been suffered by Nhava Sheva International Container Terminal;

(b) if so, the details thereof alongwith reasons therefor; and

(c) the time by which the tariff rates are likely to be cleared?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR.M. THAMBI DURAI) : (a) No, Sir.

(b) Does not arise.

(c) The tariff rates of the Nhava Sheva International Container Terminal are likely to be notified shortly in the Gazette of India.

[Translation]

Family Counselling Centres

2407. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Family Counselling Centres are being run and financed by the Central Social Welfare Board in the country; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) The Central Social Welfare Board provides financial support to Non-Government Organisations for running Family Counselling Centres in various States/UTs of the country. The Centres are administered by the individual NGOs. Besides this, 18 Family Counselling Centres are being run directly by various State Social Welfare Advisory Boards with financial support from CSWB. The CSWB also runs directly one such FCC in Crimes Against Women's Cell in Delhi.

(b) Information is given as per Statement I and II.

Statement-I

Statement showing Position of Sanction/Release during 1997-98 under Family Counselling Centre as on 31-3-1998

Sl. No.	Name of the State	No. of FCCs	Sanction	Release
1	2	3	4	5
1.	ANDHRA PRADESH	19	1762560	1507625
2.	ASSAM	11	911040	1012539
3.	BIHAR	15	1394710	1342046
4.	GUJARAT	34	3227708	2274500
5.	HARYANA	10	969248	764678
6.	HIMACHAL PRADESH	6	567120	402637
7.	J & K	1	90240	70240
8.	KARNATAKA	23	1928480	1546782
9.	KERALA	23	2061664	1633534
10.	M.P.	25	2169352	1907652
11.	MAHARASHTRA	30	2434587	1342427
12.	MANIPUR	4	305760	338180